

TUSHAR MEHTA



महा-सॉलिसिटर
भारत
SOLICITOR GENERAL OF INDIA

Supreme Court of India
August 26th 2020

Mr. Anuj Saxena
Advocate
Email : advanuj.saxena@gmail.com

Dear Shri Saxena,

Sub : Email dated 23.08.2020 on behalf of Ms. Usha Shetty seeking consent under Section 15 of the Contempt of Courts Act, 1971 read with Rule 3 of The Rules To Regulate Proceedings for Contempt of the Supreme Court, 1975

I am in receipt of the email addressed by you.

As per the said email, it has been alleged that on 1st February 2020, at an event hosted by 'Mumbai Collective', one Ms. Swara Bhaskar has allegedly made certain purportedly derogatory and scandalous statements in context of the Hon'ble Supreme Court of India.

The said email dated 23.08.2020 further annexes the details of the alleged objectionable statements in the form of a Contempt Petition.

The email further informs me that the request to initiate contempt was forwarded to the Hon'ble Attorney General of India under Section 15 of the Contempt of Courts Act, 1971 read with Rule 3 of The Rules to Regulate Proceedings for Contempt of the Supreme Court, 1975.

The Ld. Attorney General for India, on 21.08.2020 has declined to provide his consent for the reasons stated in the reply of the Ld. Attorney General for India dated 21.08.2020 which is annexed with your email dated 23.08.2020.

Considering the fact that the Ld. Attorney General for India has already declined to grant his consent in the present matter for the reasons detailed in the said letter dated 21.08.2020, the present request made to me is misconceived.

Yours Sincerely,

TUSHAR MEHTA
SOLICITOR GENERAL OF INDIA